

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Defects not removed.
For further order.

B
5.4.04

Registrar

Order dt. 6.2.2004

None appears for removal of defects.
Notify the matter for removal of defects within a week.

Let the matter before Registrar's Court on 16.2.2004.

6.2.04
REGISTRAR

08.10.2004

Defects removed. For Regn. Pl.

B
19.2.04

S.19/12/04

For Admission Pl.

B
19.2.04

Bench

Memo filed for withdrawal
O.A.

For order.

B
Bench

on 21.12.3.05

A copy of order
prepared by counsel
but peticion.

W.M.3/05
CD(G)

Order dated 17.3.05

Heard Mr. R. Ray, Ld. Counsel for the applicant.

By filing a Memo dtd. 20.11.04, the applicant seeks to withdraw the O.A.

The matter was listed for admission on 20.2.04 when none appeared. Notices have also been issued in this case.

In view of the above facts of the case, the prayer, made by the applicant, is allowed.

Accordingly this O.A. is disposed of at the admission stage.

Member (J)

P.S.
Vice-chairman